

**Central Administrative Tribunal
Principal Bench**

**CP No.494/2019
MA No.3481/2019
In
OA No.3042/1991**

New Delhi, this the 8th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Ram Prashad,
Group – C, Aged 51 years Old,
S/o Shri Bansilal,
R/o Village Badli, P.O.
Tatarpur, Tehsil Mandawar,
Distt. Alwar, Rajasthan.

...Applicant

(By Advocate : Shri Raj Kumar Bhartiya)

Versus

1. Shri Anil Kumar Gupta,
General Manager,
Western Railway,
Churchgate,
Mumbai-400020.
2. Shri Virender Kumar,
Divisional Railway Manager,
Jaipur-302016.

...Respondents

(By Advocate : Shri Krishna Kant Sharma)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

The applicants filed OA No.3042/1991 before this Tribunal, claiming the relief of regularization of their services in the Railways. They have also filed two MAs in

the year 1994. Through order dated 09.09.1994, the Tribunal disposed of the OA, directing that it shall be open to the applicants to submit a representation, furnishing the particulars of service, rendered by them, and directing the respondents to consider the inclusion of the names of the applicants in the in the Live Casual Register, if they are found eligible for such inclusion, in terms of Circular dated 28.08.1987 and give engagement to them, as casual labourers. This contempt case is filed alleging that the respondents did not implement the orders passed by the Tribunal in the OA.

2. MA No.3481/2019 is filed with a prayer to condone the delay of 1217 days in filing the CP.

3. We heard the learned counsel for applicant.

4. Though the delay is mentioned as 1217 days, it is just un-understandable as to how the remaining period can be ignored. The CP is filed nearly a quarter century after the order in the OA was passed. By any standard, the applicants might have either attained the age of superannuation or otherwise have become ineligible for

any relief, whatever at this length of time. The MA, as well as CP, are, accordingly, dismissed.

There shall be no orders as to costs.

(Aradhana Johri)
Member (J)

(Justice L. Narasimha Reddy)
Chairman

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